GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 26/2019–Customs

New Delhi, the 6th July, 2019

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), No.14/2006-Customs, dated the 1st March, 2006, published in the Gazette of India, Extraordinary vide number G.S.R. 86 (E), dated the 1st March, 2006, namely:

In the said notification, in the Table, against serial numbers 41 and 42, for the entry in column (2), the entry “5407 42” shall respectively be substituted.

[F.No.334/3/2019-TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India

Note: - The principal notification No.14/2006-Customs, dated the 1st March, 2006 was published in the Gazette of India, Extraordinary, vide number G.S.R. 86 (E), dated the 1st March, 2006 and was last amended vide notification No.81/2017-Customs, dated the 27th October, 2017 and published in the Gazette of India, Extraordinary, vide number G.S.R 1340 (E), dated the 27th October, 2017.